fighters of the country who underwent a lesser period of imprisonment than six months but had to suffer considerably in other ways, such as losing of Government Service for ever or early retirement from service etc.; and

(b) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) No, Sir.

(b) The scheme formulated by the Government of India is intended to cover only those freedom fighters who have suffered imprisonment in the mainland jails for not less than six months. The families of martyrs and such freedom fighters as are no longer alive are also covered by the scheme.

बीकानेर (राजस्य।न) में गिरफ्तार किए गए पाकिस्तानी जासूसी से बरामद किए गए गुप्त दस्तावेज

8224. डा॰ लक्ष्मीनारायण पांडे : श्री जुल चन्द वर्मा :

क्या गृह मंत्री यह बताने की कृपा करेगे कि:

- (क) क्या सरकार को पता है कि बीकानेर (राजस्थान) में दो पाकिस्तानी जासूसो को गिरफ्तार किया गया है;
- (ख) यदि हा, तो क्या उनसे कुछ गुप्त दक्तावेज प्राप्त हुए है;
- (ग) क्या इस बात के समाचार हैं कि कुछ और पाकिस्तानी जासूस उस क्षेत्र में सिकय हैं; और
- (घ) यदि हां, तो इस बारे मे पूरे तथ्य क्या हैं?

मृह बकाक्य तथा कार्निक विभाग में राज्य संती (थी राज जिवास निर्धा) : (क) और (ख). 8 सई, 1972 को बीकानेर में पाकिस्तानी जासुस होने के सन्देह में दी व्यक्ति निरफ्तार किए गए थे । उनसे कोई ग्रुप्त बस्तावेख प्राप्त नहीं हुए । क्योंकि मामले की जांब-पड़ताल हो रही है । अतः इस बबस्था में आगे अपौरा देना लोक हित में नहीं होगा ।

- (ग) सरकार को ऐसी कोई सूचना नहीं है।
 - (घ) प्रश्न नहीं उठता ।

Registration of Cases for practising untouchability and Persons awarded Punishment on this Account

8225 SHRI SHASHI BHUSHAN: Will the Minister of HOME AFFAIRS be pleased to state the total number of cases regarding practising untouchability registered and the number of persons awarded punishment on this account during the last three years, year-wise and State-wise in the country?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F H MOHSIN) The miormation is being collected and will be laid on the Table of the House.

Opening of Science Academy in Madhya Pradesh

8226 SHRI MARTAND SINGH. Will the Minister of SCIENCE AND TECH-NOLOGY be pleased to state whether there is any proposal under the consideration of Government to open Science Academy in the State of Madhya Pradesh which is a backward state in the country?

THE MINISTER OF PLANNING AND MINISTER OF DEPARTMENT OF SCIENCE AND TECENOLOGY (SHRI C. SUBRAMANIAM): No, Sir.

It is for the Scientists of a region to set up their own academies or scientific societies.

CORRECTION OF ANSWER TO USQ No. 4953 DATED 16.12.1970 RE USE OF STAFF CAR IN CIVIL DEFENCE ORGA-NISATION IN DELHI

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI

F. H. MOHSIN): The information laid on the Table of the House in response to para (c) of the above mentioned question may be corrected as follows:—

"During the period of 1st April, 1968 to 30th September, 1969, Maj Gen Bhagwati Singh, Director of Civil Defence and Commandant General Home Guards, Delhi, visited various places 2,067 times".

The director of Civil Defence, Delhi and Delhi Administration were requested in December, 1970, to supply information in respect of part (d) of the question for fulfilling the assurance. A statement containing information was received from the Director of Civil Defence, Delhi, in April, 1971. Delhi Administration was requested to scrutinise this statement and to certify its correctness before it could be sent to the Department of Parliamentary Affairs for laying it on the Table of the House.

- 2. Delhi Administration deputed a senior officer for recrutinising the statement with reference to the logbooks of the staff cars pertaining to the period lst April, 1968 to 30th September, 1969, and other relevant records. During the course of scrutiny certain discrepancies came to light and Delhi Administration finally, certified the correctness of the statement in January 1972 A further scrutiny of the statement had to be made in the Ministry. Thereafter the statement was translated into Hindi and sent to the Department of Parliamentary Affairs for being laid on the Table of the House in fulfilment of the assurance.
- All this accounts for the dalay in correcting the reply.

12, 40 hrs.

RE: QUESTION OF PRIVILEGE (Query)

SHRI S. A. SHAMIM (Shrinagar): On a point of order. This is an important point of order.

MR. SPEAKER: Point of order should be on something SHRI S. A. SHAMIM: I refer to you as protector of our rights and custodian of our privileges I, a member of Parliament, am being harrassed by the Central Intelligence All those visitors who come to me are interrupted and harassed I am followed and shadowed by that car every day As a Member of Parliament, I am not allowed to function freely. I may be fold, Sir, whether I am living in a democratic republic of India or in Police State...

MR. SPEAKER: There is no privilege involved.

SHRIS A. SHAMIM: If you had doubted my statement, I could have corroborated or substantiated. You have observed, Sir, that there is no breach of privilege involved...

MR. SPEAKER: No breach of privilege is involved.

SHR1 S. A. SIIAMIM: 1 am not allowed to function freely as a 'Member of Parliament.

MR. SPEAKER: I see you sitting all right in the House.

SHRI P. K. DEO (Kalahandi): This is a serious matter. Telephones are tapped and we are shadowed. (Interruptions)

MR. SPEAKER: Whatever Government does is administrative or for other security reasons I am not there to judge about it.

भी अटल बिहारी बाजपेयी (ग्वालियर):
अध्यक्ष महोदय, आप मेरा निवेदन सुनें । जो वह
कह रहे हैं वह गलत है या सही है यह हम नहीं
जानते लेकिन अगर सही है तो फिर यह ब्रिबिलेंज
का मामला है। मेम्बर किस तरह से काम कर
सकता है अगर उसके दरवाजे पर पुलिस बैठी है,
जो लोग मिलने आते हैं उन पर नजर रखी जाती
है, टेलीफोन सुना जाता है.....(अवकाल) ...